

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, HYDERABAD**

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No.21497 of 2015

(Arising out of Order-in-Original No.HYD-EXCUS-004-COM-021-14-15 dated 20.03.2015 passed by Commissioner of Customs, Central Excise & Service Tax, Hyderabad-IV Commissionerate.)

M/s. VITP Private Limited

...Appellant

VERSUS

Commissioner of Central Tax, Hyderabad-IV

.....Respondent

APPEARANCE

Shri S.Tirumalai, Advocate for the Appellant (s)
Shri A.Rangadham & Shri C.Mallikarjun Reddy, both Authorized
Representative for the Respondent (s)

**CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)
HON'BLE SHRI P.V. SUBBA RAO, MEMBER(TECHNICAL)**

DATE OF HEARING : 3 March 2022

DATE OF DECISION : 7 July 2022

The Appeal is allowed with consequential relief to the Appellant,
as per law. For order, see order of date in Service Tax Appeal
No.27964 of 2013.

**(P.K.CHOUDHARY)
MEMBER (JUDICIAL)**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**